

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 169/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 amended Power Purchase Agreement dated 1.2.2018 seeking quashing of notice for rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Ltd., Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Ltd

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : Bihar State Power (Holding) Co. Ltd. and 2 anr

Date of Hearing : **15.9.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, GKEL  
Ms. Yashaswi Kant, Advocate, GKEL  
Ms. Juhi Senguttuvan, Advocate, GKEL  
Shri M.G. Ramachandran, Sr. Advocate, Bihar Discoms  
Ms. Rohini Prasad, Advocate, Bihar Discoms  
Ms. Srishti Khindaria, Advocate, Bihar Discoms  
Shri Aneesh Bansal, Advocate, Bihar Discoms

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for a grant of time to file its rejoinder to the reply filed by the Respondents. This was not opposed by the learned senior counsel for the Respondents. Accordingly, by consent of the parties, the Commission adjourned the hearing.

2. Meanwhile, the Petitioner is directed to submit the following additional information on or before **20.10.2023**, after serving a copy to the Respondents:

(a) *the month wise details from September 2014 to August 2023 in the following format:*

Month	Base Rate	Escalation Index Published by CERC	Escalation Considered	Rate



3. The Respondents are permitted to file their replies by **3.11.2023**, after serving a copy to the Petitioner, who may file its rejoinder by **10.11.2023**.

4. The Petition shall be listed for hearing on **17.11.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

